GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:764
ANSWERED ON:24.07.2015
Fake Bottled Water
Chandrappa Shri B.N.;Suresh Shri Doddaalahalli Kempegowda

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

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- (a) whether the Government has taken cognizance of the rampant cases of fake bottled water being sold all across the country, if so, the details thereof, State/ UT-wise;
- (b) the number of inspections/raids conducted, cases registered and convictions made in this connection during each of the last three years and the current year, State and UT-wise; and
- (c) the remedial measures taken/being taken/proposed to be taken by the Government in this regard?

Answer

- (a): The Food Safety and Standards Authority of India (FSSAI) has received a few complaints regarding fake bottled water. Since the responsibility for enforcement of the Food Safety and Standards Act is primarily that of the State/UT Governments, such complaints are forwarded to the respective States/UTs for necessary action in the matter.
- (b): The information made available by the State/UT Governments, in respect of samples of Packaged Drinking Water and mineral water collected, tested, found not conforming to the prescribed standards, and action taken against them during last two year is indicated at Annexure-I and II.
- (c): The officials of Food Safety Departments of the respective States/ UTs collect random samples to ensure compliance with laid down standards.